

O.A.NO.448 OF 2006

ORDER DATED 07.12.07

**CORAM: DR.D.K.SAHU, MEMBER(JUDL.)
AND
SHRI C.R.MOHAPATRA, MEMBER(ADMN.)**

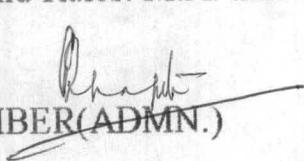
Heard Mr.A.Kanungo,Ld.Counsel for the applicant and
Mr.S.K.Ojha,Ld.Standing Counsel for the East Coast Railways.

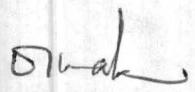
2. The application is basically for a direction to quash the order of penalty passed against the applicant in the departmental proceeding.

3. It is submitted by both the parties so also averred in the reply that the impugned penalty has already been reversed/modified by the Revisional Authority. Accordingly this application has become infructuous.

4. Ld.Counsel for the applicant submits that he would file a separate application challenging the order of Revisional Authority.

5. The O.A. is thus disposed of as become infructuous. The applicant, if so advised, may file a fresh application within the ambit of Act and Rules. M.A. thus stands disposed of. No order as to costs.


MEMBER(ADMN.)


MEMBER(JUDL.)